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No final decision has been taken in the matter.

## Loans by Air India from International Banks

3186, SHRI K. V. THANGKA-BALU: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether Air India propose to raise loans from international banks for acquisition of aircraft; and
- (b) if so, what are the details thereof and the progress made in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ PATIL): (a) and (b) Air India has signed two agreements for financing the acquisition of two B-747-300 (Combi) aircraft. The first is a loan of US\$ 160 million from a group of Japanese Banks and the second is under a lease finance agreement through Citi Bank, Tokyo amounting to US\$ 115 million.

## Annual losses of the Railways due to

3187. SHRI K. V. THANGKA-BALU: Will the Minister of RAIL-WAYS be pleased to state:

- (a) what are the details of annual losses suffered by railways due to accidents during the last three financial years;
- (b) whether there has been a failure on the part of the RDSO and other railway research organisations in preventing these accidents: and
- (c) if so, what steps are being taken to revamp these organisations for better performance?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAV RAO SCINDIA): (a) The loss suffered by the Railways on account of damage to railway property due to consequential train accidents during the last three years is as under:—

1985-86-Rs. 11.45 crores

1986-87-Rs. 16.40 crores.

1987-88—Rs. 11.09 crores (approximately)

- (b) No. Sir.
- (c) Does not arise.

## Superannuation medical examination for Air Hostesses in Air India

3188. SHRI SAMAR MUKHERJEE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the air hostesses in Air India are required to go in for superannuation medical examination. at the age of 35;
  - (b) if so, the reasons therefor;
- (c) whether it is a fact that the representative of Air India had informed the Supreme Court that this medical examination was only a formality and the extension was automatic; and
- (d) if so, the names of air hostesses who have been denied continuation of service after completing 35 years during 1987-88?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIA-TION AND TOURISM (SHRI SHIV-RAJ PATIL): (a) and (b) According to Clause 47 of Air India Employees Service Regulations, extension of service of an employee is subject to his/ her being medically fit. In the case of air-hostesses, the retirement age is 35 years. From that age until superannuation from the services of the Corporation, airhostesses are required to undergo superannuation medical examination annually.